

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CA NO.07/2016
IN
CP NO. 21(ND)/2013
RT No.05/2016**

M/s Ashutosh Finvest Pvt. Ltd. & Ors.

...Petitioners

Versus.

M/s Jagannath Alloys Ltd. & Ors.

...Respondents


Present: None for petitioners.

Dr. Rajansh Thukral for respondents No. 1 to 3.

Mr. Atul Nehra, Advocate for Mr. Taranjit Singh Chawla,
Respondent.

Dr. Rajansh Thukral, Advocate for respondent Nos. 1 to 3 has informed that Dr. S P Sharma, Advocate for petitioners is suffering from serious ailment. Dr. Rajansh Thukral, Advocate has filed copy of the email sent by Dr. S.P.Sharma, Advocate with copy to Dr. Rajansh Thukral. Dr. S.P.Sharma, Advocate should also have endorsed copy of email to Mr. Atul Nehra, Advocate for Mr. Taranjit Singh Chawla. Dr. Rajansh Thukral, Advocate submits that he will convey the aforesaid observation to Dr. S.P.Sharma, Advocate.

In the interest of justice the adjournment is granted for 17.03.2017 for arguments.


(Justice R.P. Nagrah)
Member (Judicial)


(Deepa Krishan)
Member(Technical)

February 16, 2017

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